

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 817 OF 2024**

**IN THE MATTER OF:**  
RAJ KUMAR

...APPLICANT

Vs.

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

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**THROUGH**

*Priyanka Swami*

**PRIYANKA SWAMI**  
Advocate

Counsel for the STATE OF U.P.

F- 13, Ground Floor, Jangpura Extension,  
New Delhi- 110014

Date: 11.10.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 817 OF 2024

IN THE MATTER OF:

Raj Kumar

...APPLICANT

Vs.

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

1. That this compliance report is being in compliance with the Hon'ble National Green Tribunal's Order dated **23.07.2024**, passed in **Original Application No. 817/2024** titled **Raj Kumar vs State of Uttar Pradesh & Ors**,
2. That Hon'ble NGT in its Order Dated 23.07.2024 in Original Application No. 817 of 2024, Raj Kumar Vs State of U.P. & Ors., which is regarding violation of Siting Criteria vide respondent no. 4 to 7 namely M/s Mahadev Brick Field, Unit-2, Village- Halalpur, Baghpat, M/s Mahadev Brick Field, Village- Halalpur, Baghpat, M/s Hanuman Brick Field, Village- Halalpur, Baghpat and M/s Hanuman Brick Field, Village- Silana, Baghpat. Order of the Hon'ble Tribunal is as below:-

....“ 3. He has further submitted that respondent no. 4 to 7 have been setup after coming into force of rules of 2012 therefore in terms of the order of the Tribunal dated 12.10.2023 passed in O.A. 341/2023 in the matter of Vipin Kumar Vs. Uttarakhand Pollution Control Board & Ors, the siting criteria prescribed in the rules of 2012 was applicable to them because the law prevailing at the time of granting them permission would be applicable. He has further submitted that the order of the Tribunal in Vipin Kumar Supra was subject matter of challenge in Civil Appeal No. 5596 – 5597 of 2024. But the legal proposition set out in that

*order has not been interfered by the Hon'ble Supreme Court while disposing of the civil appeal vide order dated 29.04.2024.*

*4. O.A. raises substantial issue relating to compliance of the environmental norms.*

*5. Issue notice to the respondents. Applicant is directed to serve the respondent and file affidavit of service at least one week before the next date of hearing. ”*

3. That the Alleged Brick kilns were inspected jointly on 25.09.2024 by Mining Inspector, Baghpat and Assistant Environment Engineer, UPPCB, Meerut.
4. That During inspection in **M/s Mahadev Brick Field, Unit-2, Village-Halalpur, Baghpat** is found non-operational. It was informed by representative that brick kiln is not operated since last 03 years. Brick kilns was established in 2013 after obtaining the Consent to Establish (CTE) dt 29.06.2013 from UPPCB. Site of the Brick kiln was reported conforming to The U. P. Brick Kilns (Siting Criteria for Establishment) Rules, 2012 in the year 2013. Copy of the Consent To Establish (CTE) Dt 29.06.2013 From UPPCB is annexed as (Annexure-1)
5. That the Consent to Operate (CTO) has been issued to the brick kiln vide order dt.14.01.2015 for the period up to 31.12.2015. Further latest renewal of CTO has been issued on dt.06.10.2022 having validity for the period up to 31.07.2025. Copy of the CTO Has Been Issued On Dt.06.10.2022 Having Validity For The Period Up To 31.07.2025 is annexed as (Annexure-2).
6. That During inspection in **M/s Mahadev Brick Field, Village- Halalpur, Baghpat-** is found non-operational due to off season. Brick kilns was

established before 2011. Initial Consent to Operate (CTO) has been issued to the brick kiln vide order dt.31.03.2011 for the period up to 31.12.2013. Copy of the Consent To Operate CTO Has Been Issued To The Brick Kiln Vide Order Dt.31.03.2011 For The Period Up To 31.12.2013 is annexed as (Annexure-3).

7. That Further latest renewal of CTO has been issued on dt.07.10.2022 having validity for the period up to 31.07.2027. The U.P. Brick Kilns (Siting Criteria for Establishment) Rules, 2012 is not applicable to the said brick kiln. Copy of the Consent To Operate CTO Has Been Issued On Dt.07.10.2022 Having Validity For The Period Up To 31.07.2027 is annexed as (Annexure-4).
8. That During inspection in **M/s Hanuman Brick Field, Village- Halalpur, Baghpat-** is found non-operational due to off season. Brick kilns is established in 2011 after obtaining the Consent to Establishment (CTE) from UPPCB. Consent to Operate (CTO) has been issued to the brick kiln vide order dt.02.06.2014 for the period up to 31.12.2018. Copy of the Consent To Establishment (CTE) From UPPCB is annexed as (Annexure-5).
9. That Further latest renewal of CTO has been issued on dt.21.09.2023 having validity for the period up to 31.07.2028. The U.P. Brick Kilns (Siting Criteria for Establishment) Rules, 2012 is not applicable to the said brick kiln. Copy of the Consent To Operate CTO Has Been Issued On Dt. 21.09.2023 Having Validity For The Period Up To 31.07.2028 is annexed as (Annexure-6).
10. That During inspection in **M/s Hanuman Brick Field, Village- Silana, Baghpat-** is found non-operational due to off season. Brick kilns is

established in 2013 after obtaining the Consent to Establishment (CTE) dated 31.08.2013 from UPPCB. Site of the Brick kiln was reported conforming to The U. P. Brick Kilns (Siting Criteria for Establishment) Rules, 2012 in the year 2013. Copy of the Consent To Establishment (CTE) Dated 31.08.2013 From UPPCB is annexed as (Annexure-7).

11. That Consent to Operate (CTO) has been issued to the brick kiln vide order dt.24.04.2019 for the period up to 31.07.2023. Further latest renewal of CTO has been issued on dt.21.09.2023 having validity for the period up to 31.07.2028. Copy of the Latest Renewal Of CTO Has Been Issued On Dt. 21.09.2023 Having Validity For The Period Up To 31.07.2028 is annexed as (Annexure-8).
12. Its humbly submitted that None of the above mentioned 04 brick kilns are considered as violators. No any action or proceeding has been initiated or forwarded to the UPPCB, Head Office and District Administration, Baghpat, against the said brick kilns.

**THROUGH**



**PRIYANKA SWAMI**  
**Advocate**

**Counsel for the STATE OF U.P.**  
**F- 13, Ground Floor, Jangpura**  
**Extension,**  
**New Delhi- 110014**

**Date: 11.10.2024**

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**Original Application No. 817/2024**

Raj Kumar

.....Applicant

Versus

State of Uttar Pradesh & Ors.


.....Respondent(s)

**AFFIDAVIT**



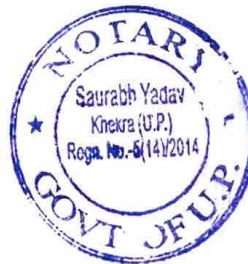
Affidavit of Sh. Jitendra Pratap Singh aged about 52 years S/O Sukhendra Pal Singh presently posted as District Magistrate Baghpat having an office at Collectorate Baghpat.


1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct, the knowledge has been derived from official records and nothing material has been concealed therefrom.

  
19.10.2024  
**DEPONENT**

**VERIFICATION:-**

Verified at Baghpat on this 19 day of October 2024 that the contents of the above Affidavit are true and correct to the best of my knowledge and based on the official records of the Respondent. No part of it is false and nothing material has been concealed therefrom.



  
19.10.2024  
**DEPONENT**

(52) DATE 19/10/24 AFFIDAVIT SIGNATORY  
SHRI Jitendra Pratap Singh  
S/O Sukhendra Pal Singh  
R/O DM C Baghpat  
Time AM/PM 10:40 Rs 300

ATTESTED

  
SAURABH YADAV  
KHEKRA (BAGHPAT)

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**Original Application No. 817/2024**

Raj Kumar

.....Applicant

Versus

State of Uttar Pradesh & Ors.


.....Respondent(s)

**AFFIDAVIT**



Affidavit of Sh. Jitendra Pratap Singh aged about 52 years S/O Sukhendra Pal Singh presently posted as District Magistrate Baghpat having an office at Collectorate Baghpat.


1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
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19-10-2024  
**DEPONENT**

**VERIFICATION:-**

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19-10-2024  
**DEPONENT**

(53) DATE 19/10/24 AFFIDAVIT/SIGNATORY  
SHRI Jitendra Pratap Singh  
Sukhendra Pal Singh  
R/O DM C Baghpat,  
Time AM/PM. 10:41 Rs. 35/-

ATTESTED

  
SAURABH YADAV  
KHEKRA (BAGHPAT)



क्षेत्रीय कार्यालय

दूरभाष : 0121-2577676

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पॉकेट-TC-3/2 पल्लवपुरम फेज-2, मोदीपुरम, मेरठ-250110

संदर्भ संख्या 559/Moe-40/2013

दिनांक 29/6/2013

सेवा में,

वैधता अवधि :- जारी करने की तिथि से दो वर्ष मात्र।

में महादेव टिन्स फ़ैक्ट्री-2,

ग्राम हलालपुर,

बागमत ।

विषय : पर्यावरणीय प्रदूषण की दृष्टि से नई इकाई की स्थापना हेतु/कार्यरत इकाई की उत्पादन क्षमता में विस्तार/संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाणपत्र का निर्गमन।

महोदय,

कृपया उम्बरोक्त विषयक आप अपने आवेदन पत्र दिनांक 19/06/2013 संदर्भ लें। आपके आवेदन पत्र पर विचार किया गया है तथा कृपया अवगत हों कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृति की जाती है।

1. अनापत्ति प्रमाणपत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है-

(क) स्थल :

उत्तर संख्या-300/3, ग्राम हलालपुर, बागमत ।

(ख) उत्पादन :

लाल ईट-23000 नग/दिन ।

(ग) मुख्य कच्चे माल :

मिट्टी, पानी, रेत आदि ।

(घ) प्रयुक्त ईंधन :

कोफ़ा-3.0 टन/दिन, लकड़ी-1.0 टन/दिन ।

(ङ) औद्योगिक उत्प्राह की मात्रा : नून्य ।

2. उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाणपत्र प्राप्त करना आवश्यक होगा। उद्योग में समी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्राह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरन्तर प्रेषित करें।

3. उद्योग इकाई में परीक्षण, उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर ले। जल एवं वायु सहमति प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन को इकाई से उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

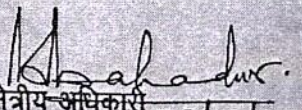
4. उद्योग में परीक्षण उत्पादन के पूर्व इस क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाये।
5. घरेलू उत्प्रेषण, जिसकी मात्रा.....2.0 किलो..... से अधिक नहीं होगी, सेप्टिक टैंक एवं सोकपिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाये।
6. प्रदूषण नियंत्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गये आदेश की प्रति इस कार्यालय में दिनांक 31/07/12 तक अवश्य प्रस्तुत की जाये।
7. भट्टे में उत्पादन से पूर्व जिला पंचायत एवं खनन विभाग से आवश्यक पंजीकरण कराकर प्रति इस कार्यालय को प्रेषित करना सुनिश्चित करें।
8. भट्टे में परीक्षण उत्पादन से पूर्व प्रस्तावनुसार सैटलिंग चैम्बर एवं स्थायी चिमनी की स्थापना सुनिश्चित की जाये, जिससे वायु उत्सर्जन सदैव बोर्ड मानकों के अनुरूप रहे।
9. भट्टे के चारों ओर उपयुक्त चौड़ाई की हरित पट्टिका विकसित की जाये।
10. भट्टे में उत्पादन प्रारम्भ करने से पूर्व बोर्ड से वायु सहमति प्राप्त की जाये।
11. भट्टे के विरुद्ध पर्यावरण प्रदूषण संबंधी शिकायत प्राप्त होने एवं उसकी पुष्टि होने पर निर्गत अनापत्ति प्रमाण-पत्र निरस्त समझा जायेगा।
12. अनापत्ति प्रमाण-पत्र की शर्त संख्या-7, 8, 9, 10, 11 अति संवेदनशील शर्तें हैं, का पूर्ण अनुपालन किया जाये। शर्तों का अनुपालन न करने की दशा में जमा की गई बैंक गारण्टी/एफडी0आर0 बोर्ड के पक्ष में जब्त की जा सकती है।
13. भट्टे द्वारा उ0प्र0ईट भट्टा (स्थापना हेतु स्थल मापदण्ड) नियमावली-2012 में वर्णित सभी बिन्दुओं का अनुपालन किया जाना सुनिश्चित किया जाये।
14. मा0सर्वोच्च न्यायालय द्वारा पारित आदेश दिनांक-27/02/12 में वर्णित समस्त प्राविधानों का शत-प्रतिशत अनुपालन किया जाये।

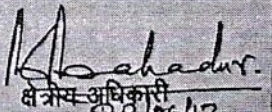
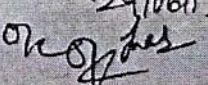
कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति प्रमाणपत्र की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्धमें उद्योग द्वारा इस कार्यालय में दिनांक 31.7.12 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये अन्यथा अनापत्ति प्रमाणपत्र निरस्त कर दी जायेगी।

पृ0 सं0

प्रतिलिपि :

मुख्य पर्यावरण अभियन्ता (सर्किल-3), उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

  
क्षेत्रीय-अधिकारी  
तददिनांक 29/06/13

  
क्षेत्रीय-अधिकारी  
29/06/13  




### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831; Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

166073/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGPAT/2022

Date: 06/10/2022

To,

M/s

MAHADEV BRICK FIELD 2 KHASRA NO 300

VILLAGE- HALALPUR,BAGHPAT,250617

Application Id-  
17994833

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MAHADEV BRICK FIELD 2 KHASRA NO 300 located at VILLAGE- HALALPUR,BAGHPAT,250617. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MAHADEV BRICK FIELD 2 KHASRA NO 300 granted for the period from 06/10/2022 to 31/07/2025 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1	Septic Tank	Septik Tank/Soakpit
Industrial	0	Septic Tank	..

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Domestic-1KLD	as per norms
2	Industrial-0KLD	..

( ) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln with rectangular shape(Zig Zag methodology)	Rice husk/biomass/Agriculture refuse/pellets/briquettes	01	Particulate Matter	30 meter from ground level

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	250mg/Nm <sup>3</sup>

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
2. This CTO will be subject to the order passed by Hon'ble Supreme Court of India, Delhi in writ petition no. 18213/2021 NCR Brick Kiln Association Vs. Central Pollution Control Board & Ors. The operation of brick kiln will be strictly subject to the orders passed in this writ petition time to time.
3. Brick kiln shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB issued time to time.
4. Regarding Emmission,Brick kiln shall comply with the emission standard of 250 mg/Nm<sup>3</sup> as laid down by notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change.
5. Brick kiln shall ensure covering of trucks/ vehicles properly during transportation of raw materials/ bricks.
6. Brick kiln must ensure platform of size 4Feet x 6Feet and porthole of minimum 4 inch diameter in size as per the norms or design laid down by the CPCB for monitoring of emissions.
7. The said Brick Kiln must be operated as per zig-zag setting, rectangular in shape methodology. Mixed settling of bricks in kiln is not allowed
8. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. In case of non- availability of approved fuel, coal may be used as per notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
9. Brick kiln shall deposit amount of environmental compensation; if applicable.
10. Brick kiln shall submit necessary approvals from other departments i.e., mining, labour, sale tax etc. before starting operation.
11. Brick kiln shall ensure that the road utilized for transporting raw materials or bricks are paved.
12. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
13. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
14. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
15. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
16. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
17. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Compliance report of this consent order must be sent to this office within two months.
19. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
20. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
21. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
22. In case of use of standby DG set, it must be operated as per direction no. 55 issued by CAQM & AA, Delhi. The link for same is <https://caqm.nic.in/WriteReadData/LINKS/5537426406-4577-4794-bb99-8982c37356dc.pdf>

2. Brick kiln will be liable to pay outstanding fee if any.

24. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

Copy to:

Digitally signed  
by Vijay  
Date: 2022.10.06  
18:07:35 +05'30'  
**Vijay**  
RO,UPPCB,MEERUT

Digitally signed by  
Vijay  
Date: 2022.10.06  
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**Vijay**  
RO,UPPCB,MEERUT

211



क्षेत्रीय कार्यालय

0121-2577676

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पॉकेट TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

संदर्भ संख्या 4291/बागमत/एम-56/11

पंजीकृत

सेवा में,

दिनांक 31/3/11

में  
महादेव झिफ फील्ड,  
ग्राम-हलालपुर, तहसी-बड़ौत,  
जनपद-बागमत ।

विषय : वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा -21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के संदर्भ में कृपया अपने आवेदन पत्र दिनांक 31.01.11 का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या 79 (वायु) आदेश/ 2011 दिनांक 31/3/11 को संलग्न किया जा रहा है। आपका ध्यान क्रमांक संख्या 1, 3, 4 से 8, 11 से 18 जो नीचे वर्णित है की ओर आकर्षित किया जा रहा है।

1. सहमति में दी गयी शर्तों एवं नीचे दिये गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. के.वी.ए. क्षमता के डी.जी. सेट से संलग्न चिमनी की ऊंचाई भूतल/मवन की छत से कमशः ..... मी. ऊंची की जाये।
3. फ्लू गैस, प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
4. वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे स्थायी चिमनी व ग्रेवीटेशनल सैटलिंग चैम्बर का प्राविधान इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाईन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।
6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।
7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने प्रेषित करना सुनिश्चित करें।
8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिये ही मान्य है।


पाल मिश्रा

9. आपके उद्योग की ऑडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउंटेंट द्वारा पूर्ण विनियामक (अचल सम्पत्ति + वर्तमान सम्पत्ति - वर्तमान देनदारिया) का सत्यापन प्रमाणपत्र प्रेषित करने के निर्देश दिए जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाच की जा सके।
10. ईंधन का प्रयोग उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।
11. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने की सलाह दी जाती है।
12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
13. भट्टे में कोयला व लकड़ी के अतिरिक्त अन्य किसी ईंधन का प्रयोग अनुमन्य नहीं है।
14. भट्टे में रबर कटिंग, आयली स्लज, प्लास्टिक स्केप का प्रयोग करते हुये पाये जाने की दशा में यह सहमति खंडित कर भट्टे के विरुद्ध विधिक कार्यवाही की जायेगी।
15. भट्टे की घिमनी से होने वाले उत्सर्जन की जाच हेतु सीढ़ी, पोर्ट होल व प्लेटफार्म की व्यवस्था करना आवश्यक है, सुनिश्चित किया जाये।
16. यह सहमति माननीय उच्च न्यायालय इलाहाबाद के अन्तर्गत आदेश जो कि फलाई ऐश के सम्बन्ध में है, के अनुपालन में जारी की जा रही है इस सम्बन्ध में माननीय सर्वोच्च न्यायालय में विचाराधीन वाद में पारित अन्तिम निर्णय मान्य होगा।
17. बोर्ड द्वारा समय-समय पर जारी निर्देशों एवं भारत सरकार द्वारा पारित पर्यावरण संरक्षण अधिनियम 1986 के अन्तर्गत जारी निर्देशों का पूर्ण अनुपालन सुनिश्चित किया जाये।
18. यह सहमति जिला पंचायत, बागपत द्वारा जारी लाइसेंस की सीमा तक ही वैध है।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिये आरक्षित है।

संलग्न - उपरोक्तानुसार


भवदीय

  
क्षेत्रीय अधिकारी

संदर्भ संख्या ..... / वायु प्रदूषण ..... तद दिनांक .....

प्रतिलिपि :

1. मुख्य पर्यावरण अधिकारी (वृत्त-3) उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ..... को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

  
क्षेत्रीय अधिकारी



# उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

पाकेट TC-3/2, पल्लवपुरम, फेज-II, मोदीपुरम, मेरठ - 250 110

## सहमति आदेश पत्र

संख्या 29 / सहमति (वायु) आदेश/ 2011 लखनऊ, दिनांक 31/3/11

विषय : सहमति मै० महादेव रिज प्रो. लड, ग्रा०-हलालपुर, तह०-बडौत, जनपद-बागमत ।


वायु (प्रदूषण नियन्त्रण एवं निवारण) अधिनियम, 1981 (यथा संशोधित) की धारा 21/22 के अन्तर्गत

संदर्भ :- आवेदन संख्या शून्य दिनांक 31.01.11

1. वायु अधिनियम 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै० उपरोक्त को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक 31.01.2011 से 31.12.2013 अवधि तक मान्य है।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित हैं।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक  
(सहमति शर्तें)

  
क्षेत्रीय अधिकारी

## उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड मेरठ

संलग्नक सहमति आदेश संख्या ..... / सहमति (वायु) आदेश/ .....

दिनांक .....

### सहमति शर्तें

फलू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होनी चाहिये।

सम्बद्ध चिमनी

[i] ईट भट्टे से	- भूगल से 30 मी० ऊँची चिमनी
[ii]	-
[iii]	-
[iv]	-
[v]	-

वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो।

- [i] सस्पैन्डेड पार्टिकुलेट मैटर  
(एस. पी. एम.)
- [ii] मेटल डस्ट (आयरन, जिंक कापर आदि)  
हाइड्रोजन, सल्फर ट्राई आक्साइड, सल्फेट मिन्ट
- [iii] सल्फर डाई आक्साइड
- [iv] कार्बन मोनोआक्साइड
- [v] हाइड्रोकार्बन
- [vi] अमोनिया
- [vii] फ्लोरीन
- [viii] मरकैप्टेन
- [ix]
- [x]

3. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचायकों की मात्रा भी मानकों के अनुरूप है।

4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियन्त्रण एवं अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
5. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हो) किया जा सकता है।
6. बिन्दु 4, 5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत में, इकाई में रखा जाये।
7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।
8. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।
9. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के एक माह के भीतर प्रस्तुत किया जाए।  
(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-29 से अधिक होता है या होने की सम्भावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा 29 उत्तर प्रदेश वायु (प्रदूषण निवारण एवं नियंत्रण) धारा, 1983 वर्णित है, को सूचित करना चाहिए।
11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।
12. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।
13. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा चिमनी अथवा उक्त किसी "अन्य आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

14. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।
15. आवेदनकर्ता, इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देश/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गए आदेश / निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन सतोषजनक नहीं पाए जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
16. उपरोक्त इंगित समस्त शर्तें अधिनियम की धारा 21(6) के अन्तर्गत निरस्त न किए जाने तक वैध रहेंगी।
17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।
18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जायेगी।
19. आवेदन को निरीक्षणकर्ता / बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।
20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1981 की धारा 21(6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

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### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

166512/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGPAT/2022

Date: 07/10/2022

To,

M/s

MAHADEV BRICK FIELD KHASRA NO 75

VILLAGE- HALALPUR,BAGHPAT,250617

Application Id-  
18057715

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MAHADEV BRICK FIELD KHASRA NO 75 located at VILLAGE- HALALPUR,BAGHPAT,250617. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MAHADEV BRICK FIELD KHASRA NO 75 granted for the period from 07/10/2022 to 31/07/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2	Septic Tank	Septik Tank/Soakpit
Industrial	0	Septic Tank	..

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Domestic-2KLD	as per norms
2	Industrial-0KLD	..

(i) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln with rectangular shape(Zig Zag methodology)	Rice husk/biomass/Agriculture refuse/pellets/briquettes	01	Particulate Matter	30 meter from ground level

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	250mg/Nm <sup>3</sup>

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This CTO will be effective once the closure order dated 15.07.2021 is revoked by Head Office, UPPCB, Lucknow.
2. This CTO will be subject to the order passed by Hon'ble Supreme Court of India, Delhi in writ petition no. 18213/2021 NCR Brick Kiln Association Vs. Central Pollution Control Board & Ors. The operation of brick kiln will be strictly subject to the orders passed in this writ petition time to time.
3. Brick kiln shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB issued time to time.
4. Regarding Emmission, Brick kiln shall comply with the emission standard of 250 mg/Nm<sup>3</sup> as laid down by notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change.
5. Brick kiln shall ensure covering of trucks/ vehicles properly during transportation of raw materials/ bricks.
6. Brick kiln must ensure platform of size 4Feet x 6Feet and porthole of minimum 4 inch diameter in size as per the norms or design laid down by the CPCB for monitoring of emissions.
7. The said Brick Kiln must be operated as per zig-zag setting, rectangular in shape methodology. Mixed settling of bricks in kiln is not allowed
8. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. In case of non- availability of approved fuel, coal may be used as per notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
9. Brick kiln shall deposit amount of environmental compensation; if applicable.
10. Brick kiln shall submit necessary approvals from other departments i.e., mining, labour, sale tax etc. before starting operation.
11. Brick kiln shall ensure that the road utilized for transporting raw materials or bricks are paved.
12. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
13. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
14. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
15. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
16. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
17. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Compliance report of this consent order must be sent to this office within two months.
19. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
20. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
21. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
22. In case of use of standby DG set, it must be operated as per direction no. 55 issued by CAQM & AA, Delhi. The link for same is <https://caqm.nic.in/WriteReadData/LINKS/5537426406-4577-4794-bb99->

8c2c27356dc.pdf

23. Brick kiln will be liable to pay outstanding fee if any.

24. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board

Copy to:

Digitally signed  
by Vijay  
Date: 2022.10.07  
19:08:38 +05'30'  
**RO,UPPCB,MEERUT**

Digitally signed  
by Vijay  
Date: 2022.10.07  
19:08:54 +05'30'  
**RO,UPPCB,MEERUT**



क्षेत्रीय कार्यालय

☎ 0121-2571676

# उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

पाकेट TC-3/2, पल्लवपुरम, फेज-II, मोदीपुरम, मेरठ- 250 110

संख्या 1170

एनओसी-107/11

दिनांक (9/12/2011)

सेवा में

में

वैधता अवधि दो वर्ष

हनुमान ड्रिंक फील्ड,

ग्राम-हलालपुर, तहसील-बडौत,

जनपद-बागपत

विषय : पर्यावरणीय प्रदूषण की दृष्टि से नई इकाई की स्थापना हेतु / कार्यरत इकाई की उत्पादन क्षमता में विस्तार/संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण-पत्र निर्गमन ।

संदर्भ

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 17.11.11 का संदर्भ लें । आपके आवेदन पत्र पर विचार किया गया है तथा कृपया अवगत हों कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सहित अनापत्ति प्रमाण पत्र स्वीकृत की जाती है ।

अनापत्ति प्रमाण पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है:-

(क) स्थल : उत्तरा सं०: 75/1, ग्राम-हलालपुर, तहसील-बडौत, जनपद-बागपत ।

(ख) उत्पादन: लाल ईंट-21,000 नं०/दिन ।

(ग) मुख्य कच्चे माल : मिट्टी एवं पानी ।

(घ) प्रयुक्त ईंधन: कोयला-3.0 टन/दिन एवं लकड़ी-1.0 टन/दिन ।

(ङ) औद्योगिक उत्स्रावक की मात्रा शून्य ।

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण पत्र प्राप्त करना आवश्यक होगा

2- उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित पदिका, उत्स्रावक शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियन्त्रण व्यवस्था की स्थापना में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह को दसवीं तारीख तक निरन्तर प्रेषित करें ।

3- उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक की बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें । जल एवं वायु सहमति प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन को इकाई से उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुये इस कार्यालय में अवश्य ही जमा कर दिया जाए । यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है ।

- उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाये।
- 5- घरेलू उत्प्राह, जिसकी मात्रा .....से अधिक नहीं होगी, सेप्टिक टैंक एवं सेकपिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाये।
- 6- प्रदूषण नियंत्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिए दिये गये आदेश की प्रति इस कार्यालय में दिनांक .....तक अवश्य प्रस्तुत की जाये।
- भट्टे में उत्पादन से पूर्व जिला पंचायत एवं अन्य विभाग से आवश्यक एंजीनरिंग कराकर प्रति इस कार्यालय को प्रेषित करना सुनिश्चित करें।
- भट्टे में परीक्षण उत्पादन से पूर्व प्रस्तावनुसार सैटलिंग चैम्बर एवं स्थायी चिमनी की स्थापना सुनिश्चित की जाये जिससे वायु उत्सर्जन बोर्ड मानकों के अनुरूप रहे।
- भट्टे के चारों ओर उपयुक्त चौड़ाई की हरित पट्टिका विकसित की जाये।
10. भट्टे के विरुद्ध पर्यावरण प्रदूषण सम्बन्धी शिकायत प्राप्त होने एवं उत्तरी पृष्ठ होने पर निर्गत अनापत्ति प्रमाण पत्र निरस्त किया जा सकता है।
11. भट्टे में उत्पादन से पूर्व बोर्ड से वायु सहमति प्राप्त की जाये।
12. अनापत्ति प्रमाण पत्र की शर्त सं० 7, 8, 9, 10, 11 अति सख्त शर्तें हैं, का पूर्ण अनुपालन किया जाये। शर्तों का अनुपालन न करने की दशा में जमा की गई एफ०डी०आर०बोर्ड के पक्ष में जब्त की जा सकती है।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति प्रमाण-पत्र की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 21.11.11 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये अन्यथा अनापत्ति प्रमाण पत्र निरस्त कर दी जायेगी।

पृ० सं०

*Mahadur*  
क्षेत्रीय अधिकारी 15/12/11  
तददिनांक

प्रतिलिपि :-

मुख्य पर्यावरण अभियन्ता (सर्किल-3) उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192285/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGHPAT/2023

Date: 21/09/2023

To,

M/s

MS HANUMAAN BRICK FIELD

Village - Halalpur , Tehsil - Baraut Dist - Baghpat,BAGHPAT,250617

Application Id-  
22650710

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MS HANUMAAN BRICK FIELD located at Village - Halalpur , Tehsil - Baraut Dist - Baghpat,BAGHPAT,250617. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS HANUMAAN BRICK FIELD granted for the period from 21/09/2023 to 31/07/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2	Septic Tank	Septik Tank/Soakpit
Industrial	0	Septic Tank	..

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

di. attached immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln with rectangular shape(Zig Zag methodology)	Rice husk/biomass/Agriculture refuse/pellets/briquettes	01	Particulate Matter	30 meter from ground level

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	250mg/Nm <sup>3</sup>

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. Compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
2. This CTO will be subject to the order passed by Hon'ble Supreme Court of India, Delhi in writ petition no. 18213/2021 NCR Brick Kiln Association Vs. Central Pollution Control Board & Ors. The operation of brick kiln will be strictly subject to the orders passed in this writ petition time to time.

3. Brick kiln shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB issued time to time.
4. Regarding Emmission,Brick kiln shall comply with the emission standard of 250 mg/Nm<sup>3</sup> as laid down by notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change.
5. Brick kiln shall ensure covering of trucks/ vehicles properly during transportation of raw materials/ bricks.
6. Brick kiln must ensure platform of size 4Feet x 6Feet and porthole of minimum 4 inch diameter in size as per the norms or design laid down by the CPCB for monitoring of emissions.
7. The said Brick Kiln must be operated as per zig-zag setting, rectangular in shape methodology. Mixed settling of bricks in kiln is not allowed
8. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. In case of non- availability of approved fuel, coal may be used as per notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
9. Brick kiln shall deposit amount of environmental compensation; if applicable.
10. Brick kiln shall submit necessary approvals from other departments i.e., mining, labour, sale tax etc. before starting operation.
11. Brick kiln shall ensure that the road utilized for transporting raw materials or bricks are paved.
12. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
13. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
14. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
15. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
16. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
17. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Compliance report of this consent order must be sent to this office within two months.
19. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
20. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
21. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
22. In case of use of standby DG set, it must be operated as per direction no. 73 issued by CAQM & AA, Delhi. The link for same is <https://caqm.nic.in/WriteReadData/LINKS/73efc2ebf5-b9a7-4330-8e82-6eb3710f0343.pdf>
23. Brick kiln will be liable to pay outstanding fee if any.
24. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its

and amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

25. Brick Kiln shall ensure internal roads must be paved and transportation of materials will be done in covered vehicle.

Copy to:

Bhuvan  
Prakash  
Yadav  
RO,UPPCB,MEERUT  
Digitally signed by Bhuvan  
Prakash Yadav  
Date: 2023.09.21  
11:57:49 +05'30'

Bhuvan  
Prakash  
Yadav  
RO,UPPCB,MEERUT  
Digitally signed by  
Bhuvan Prakash  
Yadav  
Date: 2023.09.21  
11:57:56 +05'30'



## मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की वचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



क्षेत्रीय कार्यालय

दूरभाष : 0121-2577676

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पॉकेट-TC-3/2 पल्लवपुरम फेज-2, मोदीपुरम, मेरठ-250110

संदर्भ संख्या 915/NOC-59/2013

दिनांक 31/8/13

सेवा में,

वैद्यता अवधि :- जारी करने की तिथि से दो वर्ष मात्र।

में .....

हनुमान ब्रिक फील्ड,

ग्राम सिलाना, बडौत,

विषय : <sup>उत्पादन - बागपत।</sup> पर्यावरणीय प्रदूषण को दृष्टि से नई इकाई की स्थापना हेतु/कार्यरत इकाई की उत्पादन क्षमता में विस्तार/संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाणपत्र का निर्गमन।

महोदय,

कृपया उपरोक्त विषयक आप अपने आवेदन पत्र दिनांक 02.07.2013 का संदर्भ लें। आपके आवेदन पत्र पर विचार किया गया है तथा कृपया अवगत हों कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ शर्त अनापत्ति स्वीकृति की जाती है।

1. अनापत्ति प्रमाणपत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है-

(क) स्थल :

खसरा संख्या-33 (अ), ग्राम सिलाना, बडौत, बागपत।

(ख) उत्पादन :

लाल ईंट लगभग 22000 नग/दिन।

(ग) मुख्य कच्चे माल :

मिट्टी, पानी, रेत आदि।

(घ) प्रयुक्त ईंधन :

लकड़ी 01 टन/दिन, कोयला 2.5 टन/दिन।

(ङ) औद्योगिक उत्प्रवाह की मात्रा

शून्य

उपर्युक्त विषय/वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाणपत्र प्राप्त करना आवश्यक होगा।

- उद्योग में समी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरन्तर प्रेषित करें।
- उद्योग इकाई में परीक्षण, उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर ले। जल एवं वायु सहमति प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन को इकाई से उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

4. उद्योग में परीक्षण उत्पादन के पूर्व इस क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाये।
5. घरेलू उत्प्रेषण, जिसकी मात्रा 2.0 कि०मी० से अधिक नहीं होगी, सेप्टिक टैंक एवं सोकपिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाये।
6. प्रदूषण नियंत्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गये आदेश की प्रति इस कार्यालय में दिनांक ..... तक अवश्य प्रस्तुत की जाये।
7. भट्टे में उत्पादन से पूर्व जिला पंचायत एवं खनन विभाग से आवश्यक पंजीकरण कराकर प्रति इस कार्यालय को प्रेषित करना सुनिश्चित करें।
8. भट्टे में परीक्षण उत्पादन से पूर्व प्रस्तावनुसार सैटलिंग चैम्बर एवं स्थायी चिमनी की स्थापना सुनिश्चित की जाये, जिससे वायु उत्सर्जन सदैव बोर्ड मानकों के अनुरूप रहे।
9. भट्टे के चारों ओर उपयुक्त चौड़ाई की हरित पट्टिका विकसित की जाये।
10. भट्टे में उत्पादन प्रारम्भ करने से पूर्व बोर्ड से वायु सहमति प्राप्त की जाये।
11. भट्टे के विरुद्ध पर्यावरण प्रदूषण संबंधी शिकायत प्राप्त होने एवं उसकी पुष्टि होने पर निर्गत अनापत्ति प्रमाण-पत्र निरस्त समझा जायेगा।
12. अनापत्ति प्रमाण-पत्र की शर्त संख्या-7, 8, 9, 10, 11 अति संवेदनशील शर्तें हैं, का पूर्ण अनुपालन किया जाये। शर्तों का अनुपालन न करने की दशा में जमा की गई बैंक गारण्टी/एफ0डी0आर0 बोर्ड के पक्ष में जब्त की जा सकती है।
13. भट्टे द्वारा उ0प्र0ईट भट्टा (स्थापना हेतु स्थल मापदण्ड) नियमावली-2012 में वर्णित सभी बिन्दुओं का अनुपालन किया जाना सुनिश्चित किया जाये।
14. मा0सर्वोच्च न्यायालय द्वारा पारित आदेश दिनांक-27/02/12 में वर्णित समस्त प्राविधानों का शत-प्रतिशत अनुपालन किया जाये।
15. भट्टे की स्थापना हेतु चिमनी का निर्माण ग्रामीण आबादी से 1.0 कि०मी० एवं निकटतम ईट भट्टे से 800 मी० की दूरी पर किया जाये। उक्त का अनुपालन न होने की दशा में यह अनापत्ति प्रमाण पत्र निरस्त कर दिया जायेगा। भट्टे की चिमनी की स्थापना खसरा संख्या-33 (अ), ग्राम सिलाना, बडौत, बागपत में किया जाये।
16. यह अनापत्ति प्रमाण-पत्र तहसीलदार, बडौत, जनपद बागपत से प्राप्त आख्या दिनांक-27/07/13 के अनुसार सत्यापित दूरियों के आधार पर भट्टा स्वामी द्वारा प्रस्तुत शपथ पत्र दिनांक-31/08/13 को संज्ञान में लेते हुए जारी किया जा रहा है, किसी भी प्रकार की भ्रंति होने की दशा में यह अनापत्ति प्रमाण-पत्र स्वतः निरस्त समझा जायेगा।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति प्रमाणपत्र की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्धमें उद्योग द्वारा इस कार्यालय में दिनांक ..... तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये अन्यथा अनापत्ति प्रमाणपत्र निरस्त कर दी जायेगी।

पृ० सं०

प्रतिलिपि :

मुख्य पर्यावरण अभियन्ता (सर्किल-3), उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

*Shahadur*  
क्षेत्रीय अधिकारी 31/08/13  
२ तददिनांक

*Shahadur*  
क्षेत्रीय अधिकारी 31/08/13  
२



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192282/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGHPAT/2023

Date: 21/09/2023

To,

M/s

MS HANUMAAN BRICK FIELD

Village - Silana , Tehsil - Baraut , Dist - Baghpat,BAGHPAT,250617

Application Id-  
22649727

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MS HANUMAAN BRICK FIELD located at Village - Silana , Tehsil - Baraut , Dist - Baghpat,BAGHPAT,250617. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS HANUMAAN BRICK FIELD granted for the period from 21/09/2023 to 31/07/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2	Septic Tank	Septik Tank/Soakpit
Industrial	0	Septic Tank	..

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln with rectangular shape(Zig Zag methodology)	Rice husk/biomass/Agriculture refuse/pellets/briquettes	01	Particulate Matter	30 meter from ground level

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	250mg/Nm <sup>3</sup>

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. Compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
2. This CTO will be subject to the order passed by Hon'ble Supreme Court of India, Delhi in writ petition no. 18213/2021 NCR Brick Kiln Association Vs. Central Pollution Control Board & Ors. The operation of brick kiln will be strictly subject to the orders passed in this writ petition time to time.

3. Brick kiln shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB issued time to time.
4. Regarding Emmission,Brick kiln shall comply with the emission standard of 250 mg/Nm<sup>3</sup> as laid down by notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change.
5. Brick kiln shall ensure covering of trucks/ vehicles properly during transportation of raw materials/ bricks.
6. Brick kiln must ensure platform of size 4Feet x 6Feet and porthole of minimum 4 inch diameter in size as per the norms or design laid down by the CPCB for monitoring of emissions.
7. The said Brick Kiln must be operated as per zig-zag setting, rectangular in shape methodology. Mixed settling of bricks in kiln is not allowed
8. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. In case of non- availability of approved fuel, coal may be used as per notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
9. Brick kiln shall deposit amount of environmental compensation; if applicable.
10. Brick kiln shall submit necessary approvals from other departments i.e., mining, labour, sale tax etc. before starting operation.
11. Brick kiln shall ensure that the road utilized for transporting raw materials or bricks are paved.
12. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
13. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
14. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
15. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
16. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
17. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Compliance report of this consent order must be sent to this office within two months.
19. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
20. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
21. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
22. In case of use of standby DG set, it must be operated as per direction no. 73 issued by CAQM & AA, Delhi. The link for same is <https://caqm.nic.in/WriteReadData/LINKS/73efc2ebf5-b9a7-4330-8e82-6eb3710f0343.pdf>
23. Brick kiln will be liable to pay outstanding fee if any.
24. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its

ar nments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

25. Brick Kiln shall ensure internal roads must be paved and transportation of materials will be done in covered vehicle.

Copy to:

Bhuvan Digitally signed  
by Bhuvan  
Prakash Prakash Yadav  
Yadav Date: 2023.09.21  
12:01:01 +05'30'  
**RO,UFPCCB,MEERUT**

Bhuvan Digitally signed  
by Bhuvan  
Prakash Prakash Yadav  
Yadav Date: 2023.09.21  
12:01:08 +05'30'  
**RO,UFPCCB,MEERUT**



मिशन LIFE - पर्यावरण के लिए जीवन शैली  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 ट्रिलियन kWh तक ऊर्जा की वचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |